GENTRAL ADMINISTRATIVE TRIBUNAL GUWA HATI BENCH:

CRDERSHEET

| • | , | | |
|--|--------------------|-----------------------|---------------------|
| 1. Original Application No. | | • | |
| 2. Mise Petition No. | / | 9 1 | |
| 3. Contempt Petition No. | | 107 mo.A 28/6 | 26 |
| 4. Review Application No. | | / | |
| Applecant(S) Sont Erconi Bo | | | S |
| Advocate for the Applicant(S) | Matin B | . M. Ahmed | |
| | M. Sax | Me | , |
| Advocate for the Respondant(| s) (686 | K.K. Biroway, 1 | Ply advocati |
| | · · / | | |
| Notes of the Registry | Date | Order of the Ir | ibunal ₄ |
| This Countempt petition | Y | | |
| has been filled by the convert for the petitioners praying that the Respondent willfully and deliberately violation of his Indgented and order dated 1.8. 06 armed my this Horsible Fishmal in 0.A 28/06. Laid Sefore the Horible Conf for further in our dees. | 8.3.2007 | counsel for the Petit | e notice to the |
| For Suchou officer Notice & order sent to Disection for issuing to R-1 to 4 by regal. AID post. (1970 + D/NO-298 to 30/ 12/70 + D/- 14/3/07. | | | Br |

CP.3/07 (0A-28/06)



Notice July Served 10.05.2007

3/4/07.

Notice ber resp. no-4 received back as unserved with a postal remark il Not Known''.

C07/107

Notice July server

on R-1,2

24/4/07

24 11 47

Repty filed togthe Contemns / Respondeds

AD,

Reply hun been

bileer

T. F. N.

Rely uns been bitel

9-5.07. 10.5-07

Punter 1 st order was been bild.

When the matter came up today, Mr.K.K.Biswas, learned Railway Counsel submitted that the names of the contemners shown in the cause title of the C.P. are not correct and such person are not occupying any such office as described. Mr.M.B.U.Ahmed, learned counsel for the petitioner is directed to provide this Tribunal the correct names of the concerned contemners and also to make necessary correction in the petition accordingly.

Post on 5.6.2007.

Vice-Chairman

/bb/

/bb/

5.6.2007

Post the case on 2.7.2007. In the meantime Respondents shall take instruction with regard to dismissal of the SLP by the Supreme Court.

V.

Vice-Chairman

Order of the Tribunal Date Notes of the Registry Mr.K.K.Biswas. learned Railway 2.7.2007 counsel submitted that there are some progress in the matter in implementing the orders of this Tribunal. He has produced a letter dated 29.06.2007, paragraph 4 of which is quoted below:-Competent -Authority of Construction N.F.Railway has to implement the approved judgement of the CAT/Guwahati on account of dismissal of the SLP by the Supreme Court. Accordingly, family pension is being released in favour of Smt. Eroni Bala Nath. This issue was informally discussed by Md. Salim, APO of N.F.Railway Construction with legal supervisor of Railway Board few days back." Copy of the said letter is kept on record. Since there is some progress in the matter let the case be posted on 25.7.2007. Vice-Chairman /bb/ \ 4, 25.7.07 (Counsel for the respondents wanted time to file written statement. Let it be done. Post the matter on 14.8.07 Vice-Chairman lm · 1.

Rypinden biled by the Applicant: page 1 to 5. Copy motor Mr. K. K. Biswas learned counsel

for the Respondents has submitted that the order of this Tribunal dated 01.08.2006 has already been complied with. He has also produced a letter dated 29.6.07 alongwith the Supreme Court's order which was dismissed on 14.5.07. Counsel for the applicant has submitted that he would like to take instructions. Let it be done. Post the matter on 13.8.07.

Vice-Chairman

lm

30.8.2007

Mr.K.K.Biswas, learned Railway
Counsel submitted that Respondents have
already complied with the order of the
Tribunal. Only thing Applicant is not
cooperating by not furnishing the bank
account etc. Mr.M.B.U.Ahmed, learned
counsel for the Petitioner, on the other
hand, submitted that submission of
Respondents' counsel is not correct and
he wanted to take instruction within two
weeks. Let it be done.

Post on 17.9.2007.

Vice-Chairman

/bb/

17.9.07

Led Jane 1879 249/07

am orbitable porto

Counsel for the applicant has submitted to-day that the orders of the Tribunal dated 01.08.2006 has already complied with by the Respondents. Therefore, the counsel for the applicant does not want to pursue the C.P. Accordingly, the C.P. is closed as complied with.

Vice-Chairman



पूर्वोत्तर सीमा रेलवे (निर्माण)

NORTHEAST FRONTIER RAILWAY (CONSTRUCTION)

महाप्रबंधक का कार्यालय मालीगॉव, गुवाहाटी-७८१०११, असम फैक्स नं : 0361-2570705

Office of the General Manager(P)
Maligaon, Guwahati-781011, ASSAM
Fax No.: 0361-2670732

No.E/202/Con/CP-3/07/CAT/GHY

Date: 20

29 -06.2007

To Director Estt.(N)II, Railway Board New Delhi

(Kind attention of Shri Mahabir Singh, Director Estt(N)II)

Sub: SLP (C)/10170/07 – U.O.I & Others – Vs- Smt. Eroni Bala Nath against High Court, Guwahati's order dated 01.12.2006 in WP/5927/06.

Ref: Rly.Bd.'s letter No.E(NG)II/2006/CL/24/NFR/SLP dated 29.03.2007.

- 1. Late Manglu Ram Nath, Ex-Gangman with TS under CPWI/Con/NJP of N.F.Railway Construction died on 18.08.1992. The widow Smt. Eroni Bala Nath has been paid all FS dues as admissible. No family pension was paid since Late Manglu Ram Nath died unapproved.
- 2. Smt. Eroni Bala Nath filed a case before Hon'ble CAT/Guwahati which was decided (on contest) in her favour. Being aggrieved Railway had preferred appeal before Hon'ble High Court/Guwahati against CAT's order. Hon'ble High Court was pleased to uphold the order of the CAT/Guwahati.
- 3. SLP was filed in the Supreme Court with the approval of Railway Board vide letter under reference. But SLP has been dismissed by Hon'ble Supreme Court on 14.05.07, copy of the certified judgement is enclosed.
- 4. Competent Authority of N.F. Railway Construction has approved to implement the judgement of the CAT/Guwahati on account of dismissal of the SLP by the Supreme Court. Accordingly, family pension is being released in favour of Smt. Eroni Bala Nath. This issue was informally discussed by Md.Salim, APO of N.F. Railway Construction with legal supervisor of Railway Board few days back.

This is for information of Railway Board please.

(S.Behera) ' Dy.CPO/CON

For General Manager/Con

Contd....P/2.

N.O.O.

Copy to :-

1. GM(P)/Legal Cell – For information please. This dispossess their letter No.E/170/LC/NS/858/07 dated 12.06.2007.

Shri K.K. Biswas, Rly. Advocate, Guwahati – Heis requested to appraise the Court that CAT's order are being complied with and thus request to drop the Contempt Petition fixed for hearing on 02.07.2007. This dispossess his letter dated 06.06.2007.

(S.Behera)/ Dy.CPO/CON

For General Manager/Con

SECTION XIV

SUPREME COURT OF INDIA RECORD OF FROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)..../2007

CC 4415/2007

(From the judgement and order dated 01/12/2006 in WP No. 5927/2006 of The HIGH COURT OF GUWAHATI , ASSAM)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUŠ

ERONI BALA NATH

Respondent(s)

(With appln. for c/delay in filing SLP)

Date: 14/05/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C.K. THAKKER HON'BLE MR. JUSTICE ALTAMAS KABIR

For Petitioner(s) Mr. R. Mohan, ASG Mr. D.S. Mahra, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following ORDER

Delay condoned.

Without expressing any opinion on the question of law raised, the special leave petition is dismissed.

844 **%** 🐠 📑

a the same for

South the last of the last

[Usha Bhardwaj]
Court Master

(Vinod Kulvi) Court Master



Filed by R.T.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI
BENCH AT GUWAHATI.

[Application under Section 17 of the Central Administrative Tribunal Act, 1985 read with Sections 11 and 12 of the Contempt of Courts Act, 1971]

CONTEMPT CASE NO.3 OF 2007.

IN THE MATTER OF :

An application under Section 17 of the Central Administrative Tribunal Act, 1985 read with Section 12 of the Contempt of Court Act, 1971 for initiating a contempt proceeding against the opposite parties.

-AND-

IN THE MATTER OF :

Willful and deliberate violation of the judgment and order dated 01.08.2006 passed by this Hon'ble Tribunal in O.A.No.28 of 2006.

-AND- ·

IN THE MATTER OF:

Order dated 10.05.2007 passed by the Hon ble Tribunal directing necessary correction of names of Contemners and also to make necessary correction in the petition.

-And-

IN THE MATTER OF:
Srimati Eroni Bala Nath,
wife of late Manglu Ram Nath,
Ex.Gangman under CPW1/CON/NJP
Resident of Village Rampur,
PO Sorbhog, District Barpeta,
Assam.

.....Pmtition

-VS-

- Shri A.K.Sonwalka,
 General Manager, N.F.Railway,
 Maligaon, Guwahati-11.
- .2. Shri V.K.Madhukar,Chief Engineer (Con-III),N.F.Railway, Maligaon, Guwahati-11.
- 3. Shri M.Dharmalingam,
 Chief Personal Officer,
 N.F.Railway, Maligaon,
 Guwahati.

... Opposite Parties
/Contemners.

Contd....

The stratement of the strateme

The humble petition of the petitioner above named.

Most Respectfully Sheweth:

- 1. That the petitioner is a citizen of India and as such entitled to all the right and privilages guaranteed under the constitution of India and the laws framed thereunder.
- 2. That, the petitioner's husband late Manglu Ram Nath, during his life time, had been working as Gangman since 1982. Prior to his appointment as Gangman the petitioner's husband had been a casual labour under the Opposite Party N.F.Railway since 23.12.1976. The petitioner's husband died in harness on 18.08.1992. However, on being approached by the petitioner the Respondents released only a meagre amount of provident fund and gratuity, but no family pension was released to the bereaved family.
- That, aggrieved by the inaction of the Respondents the applicant filed Original Application No.28/2006 before this Hon'ble Tribunal praying, inter alia, to direct the Respondents to forthwith release the

A STANKE OF THE STANKE OF THE

Contd...

family pension as admissible under the Pension Rules and the Casual Labour (Grant of Temporary Status and Regularisation) Scheme, 1989 and subsequent schemes of the Government of India and all other reliefs.

4. That, the said original application was listed on various dates and upon notice the contesting parties filed their replies and produced records. This Hon'ble Tribunal upon hearing the parties at length vide judgment and order dated 01.08.2006 allowed the original application with the following directions:-

Therefore, I am of the view that applicant is entitled to 50% of the service rendered w.e.f. 23.12.1976 to 15.4.1979 from 17.6.1979 to 15.10.1979 and also from 10.11.1982 to 31.12.1983 totalling a service of 3 years 10 months 1 day. 50% of the period i.e. 1 year 11 months has to be reckoned notionally for the purpose of pensionary benefits. The deceased employee admittedly and 8 years 7 months regular service adding 50% of the period i.e. 1 year 11 months comes to more than 10 years. The minimum required period for grant for family pension is 10 years, and therefore, the applicant is entitled to get the family pension counting 50% of the service rendered before grant of temporary status stated above. But this period is only

a sur from

Contd...

reckoned notionally for the purpose of grant of family pension.

In the conseptus facts and circumstances of the case and the findings as above, I direct the respondents to grant the applicant admissible family pension within a period of three months from the date of receipt of this order.

The Original Application is allowed as above. There shall be no order as to costs."

A copy of the aforesaid judgment and order dated 01.08.2006 passed in O.A.No.28/2006 is annexed hereto and marked as ANNEXURE-A.

- 5. That, the petitioner immediately obtained a certified copy of the order dated 01.08.2006 passed by this Hon'ble Tribunnal in O.A.No.28/2006 and submitted the same in the office of the opposite party No.1 which has been duly received by them on 06.09.2006. Moreover, office of the learned Standing Counsel, N.F.Railway also sent the said order which was received by the concerned authority.
- 6. That, the petitioner states that after receipt of communication from the petitioner, the Opposite Parties approached the Hon'ble High Court by way of a writ petition being W.P.(C) No.5927/2006 challenging the

Page-6-

judgment and order dated 01.08.2006 passed in O.A.No. 28/2006. A Division Bench of the Hon'ble High Court after hearing the parties at length vide its judgment and order dated 01.12.2006 has been pleased to dismiss the said writ petition preferred by the Opposite Parties.

A copy of the judgment and order dated 01.12.06 passed in W.P(C) No.5927/2006 is annexed herewith and marked as **ANNEXURE-B.**

- That the aforesaid order dated 01.08.06 being duly communicated to the contemner/opposite parties, they were duty bound to dispose of the claim of the petitioner within three months therefrom. Even otherwise, after the dismissal of the writ petition preferred by the Respondents till to-day no effective steps has been taken to implement the judgment and order of this Hon'ble Tribunal within the stipulated period.
- 3. That, the petitioner humbly states that such non-compliance, despite repeated reminders by the petitioner, amounts to nothing but wilful disobedience of the legal order of this Hon'ble Tribunal by the opposite parties. The aforesaid order of this Hon'ble Tribunal besides being binding on the opposite parties are also clear and categorical and should leave no room for ambiguity for the opposite party.



Page-7-

- 7. That, the petitioner begs to state that such non-compliance of the order of this Hon'ble Tribunal dated 01.08.2006 passed in 0.A No.28/2006 even after dismissal of W.P(C) No.5927/03 amounts to lowering the dignity and honour of this Hon'ble Tribunal.
- 10. That the petitioner respectfully states that the said non-compliance by the opposite party with the order of this Hon'ble Tribunal dated 01.08.2006 passed in 0.A.No.28/2006, consistuting wilful disobedience of the Tribunal's order, amounts to committing contempt of this Hon'ble Court for which they are liable to be punished in accordance with provisions of the Contempt of Court Act, 1971 read with provisions of Central Administrative Tribunal Act, 1985 and the Rules framed thereunder.
- 11. That this application has been made bonafide and in the interest of justice.

It the premises aforesaid, it is respectfully prayed that your Lordship may be pleases to admit this application, issue a notice upon the opposite party/contemner to show couse as to why they should not be punished under the appropriate provisions of the Contempt of Court Act,1971 read with Section of the Central Administrative Tribunal Act, 1985 for their wilful and deliberate disobediances/

violation and/or non- compliance of order dated 01.08.2006 passed in O.A.No.28/2006 and upon cause or causes that may be shown and upon hearing the parties be pleased to pass appropriate order punishing the contemners /opposite parties for contempt of this Hon'ble Tribunal and/or pass such further or other order's as your Lordship may deemfit and proper.

And for this act of kindness, the petitioner as in duty found shall even pray.

Affidavit.

VERIFICATION

- I, Smti Eroni Bala Nath, aged about 50 years, wife of Late Manglu Ram Nath, Ex-Gangman under CPW1/CON/NJP, resdident of Village Rampur, P.O. Sorbhog, Dist. Barpeta, Assam, do hereby solemnly affirm and verify as follows:-
- 1. That I am the petitioner in the accompanying j contempt petition and as such I am well acquainted and fully conversant with the facts and circumstances of the case.
- 2. That the statements made in this affidavit and in paragraphs 1, 2, 3, 5, 7 to 11 are true to my knowledge and those made in paragraphs 4 and 6 being matter of record of the case are true to my information derived therefrom which I believe to be true and the rests are my humble submissons made before this Hon'ble Trbunal. And in verification whereof I sign on this 23 the day of May, 2007 at Guwahati.

Identffeed by

Advocate & Clerk.

beponent

CENTRAL ADMINISTRATIVE TRIBUTAL

| | CUNAHAIT. | |
|--|---|--|
| | | |
| | OAD BIL | SHEUT. |
| | | |
| criginal Amplic | ation No. | |
| . Mise Petition N | | 3 07 INO A 28/06 |
| 3. Gontempt Petiti | | |
| Neview Applicat | ion No. | VS Union of India & Crs |
| (C) back | Li From Bala Nall | VS Union of Thoras |
| Advocate for the | | By Ahmed |
| woodb for the | Noplicant(S)Man | To see Harris |
| ACVOCAVO. | M. | Same |
| | 1 No. 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 | |
| | Prepondant(S) C. | SSC |
| Advocato for the | Rospondant(S) C. | |
| Company of the Compan | を経過して経過 し、 これのか | Order of the Tribunal |
| | Dat | Order of the 1112 |
| 0 1 L . D 0 01 | CHAC 1 194 | |
| Notes of the Regi | stry 9 | When the matter came up today, |
| Notes of the Regi | 10.05.2007 | When the matter came up today, |
| Hotes of the Regi | 10.05.2007 | When the matter came up today, Mr.K.K.Biswas, learned Railway |
| Notes of the Regi | 10.05.2007 | Mr.K.K.Biswas, learned Railway Counsel submitted that the names of the |
| Tite du Regi | 10.05.2007 | Mr.K.K.Biswas, learned Railway Counsel submitted that the names of the |
| Tite July Regi | 10.05.2007 | Mr.K.K.Biswas, learned Railway Counsel submitted that the names of the conteniners shown in the cause title of |
| Tte July Regi | 10.05.2007 | Mr.K.K.Biswas, learned Railway Counsel submitted that the names of the contemners shown in the cause title of the, C.P. are not correct and such person are not occupying any such |
| Tite du Regi | 10.05.2007 | Mr.K.K.Biswas, learned Railway Counsel submitted that the names of the contemners shown in the cause title of the, C.P. are not correct and such person are not occupying any such |
| Tite July Regi | 10.05.2007 | Mr.K.K.Biswas, learned Railway Counsel submitted that the names of the contemners shown in the cause title of the, C.P. are not correct and such person are not occupying any such office as described. Mr.M.B.U.Ahmed, |
| Tite July 1992 | 10.05.2007 | Mr.K.K.Biswas, learned Railway Counsel submitted that the names of the contemners shown in the cause title of the, C.P. are not correct and such person are not occupying any such office as described. Mr.M.B.U.Ahmed, learned counsel for the petitioner is |
| Title July Regi | 10.05.2007 | Mr.K.K.Biswas, learned Railway Counsel submitted that the names of the conteminers shown in the cause title of the, C.P. are not correct and such person are not occupying any such office as described. Mr.M.B.U.Ahmed, learned counsel for the petitioner is directed to provide this Tribunal the |
| Title Augustian Regi | 10.05.2007 | Mr.K.K.Biswas, learned Railway Counsel submitted that the names of the contemners shown in the cause title of the, C.P. are not correct and such person are not occupying any such office as described. Mr.M.B.U.Ahmed, learned counsel for the petitioner is directed to provide this Tribunal the correct names of the concerned |
| Tie July Regi | 10.05.2007 | Mr.K.K.Biswas, learned Railway Counsel submitted that the names of the conteminers shown in the cause title of the, C.P. are not correct and such person are not occupying any such office as described. Mr.M.B.U.Ahmed, learned counsel for the petitioner is directed to provide this Tribunal the |

TRUE CORY

SA/VICE CHAIRMAN

Post on 5.6.2007.

N. Jornes

entral to the state of the

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No. 28 of 2006.

Date of Order: This, the 1st day of August, 2006.

THE HON BLE MR. K.V.SACHIDANANDAN, VICE CHATRMAN

Srimati Eroni Bala Nath Wife of Late Manglu Ram Nath Ex.Gangman under CPW1/CON/NJP Resident of Village Rampur P.O: Sorbhog District: Barpeta, Assam.

the tell highesty: By Advocates Mr.M.B.U.Ahmed & S.Sarma.

的复数 对 人名 Versus -

A PART TO SEE The Union of India Represented by the Secretary to the Government of India Ministry of Railways New Delhi-1.

18 m 8 1 1 6 -

The General Manager N.F.Railway, Maligaon Guwahati-11.

Commence of the second The Chief Engineer (Con-III) N.F.Railway, Maligaon . Guwahati.

- The Deputy Chief Engineer (Con) N.F.Railway, New Jalpaiguri West Bengal.
- The Asstt. Personnel Officer (Con) N.F.Railway, New Jalpaiguri West Bengal.
- 10 y 20 0 4 0 The Executive Engineer (Con-I) N.F.Railway, New Jalpaiguri West Bengal.

 The Chief Personnel Officer N.F.Railway, Maligaon Guwahati-11.

.....Respondents.

1 1.4

By.K.K.Biswas, Railway Counsel.



CRDER

SACHIDANANDAN, K.V., (V.C.):

The applicant is the widow of late Manglu Ram Nath who died in harness on 18.8.1992 while working as Gangman (casual employee) at CPW1/CON, New Jalpaiguri under the N.F.Railway. The applicant pleaded in this Original Application that her husband was engaged as casual labour in the N.F.Railway on 23.12.1976 continued till 15.4.1979 and after some break again he was engaged as casual labour w.e.f.17.6.1979 to 15.10.1979. In the same manner the deceased rendered service as casual employee till 1982 and subsequently appointed as Gangman. The name of the applicant's late husband appeared in Sl. No.20 in the list of casual employee showing his Provident Fund No.552949 (Annexure dated 8.7.1988). By the said Annexure the Executive Engineer (CON-I)/NJP issued a list of 25 Nos. of P.Way Labours intimating that on their reporting for duty of CAT on 16.8.1988 on being released by DY.CE/CON/MLDT from HCR-KDPR section they would be

posted under CPWI/CON/NJP with headquarter at CAT in their same scale of pay. Pursuant thereto, the deceased resumed 18.8 1992 when he breathed his last. While working as such, he suffered from Carcinoma Oesphogus. The death certificate will show that he died on 18.8.1992 (Annexue-II). The widow approached the authority for release of Provident Fund and other pensionary benefits and submitted required documents. The APO(CON), New Jalpaiguri vide letter dated 12.2.1994 endorsed all the documents to FA&CAO (CON), Maligaon for release of the PF amount credited to the deceased PF account (Annexure-III). Vide Annexure-IV another letter was addressed for payment of the same. Though a meagre amount of Provident Fund and Gratuity, has been released, the respondents had not released the family pension of the deceased employee. Various representations were made requesting for release of the same (Annexure-V) but the applicant has not yet received the same and therefore, aggrieved by the inaction of the respondents, the applicant has filed this application seeking the following reliefs:-

To direct the Respondent Authorities to forthwith release the family pension of late Manglu Ram Nath, Ex. Gangman, CPW1/NJP/CON as admissible under the Pension Rules and the Casual Labour (Grant of Temporary Status and Regularisation) Scheme, 1989 and subsequent schemes of the Government of India.

- (ii) To grant any other relief or reliefs to which the applicant may be entitled to and as may be deemed fitt and proper by this Non'ble Tribunal.
- (iii) Cost of this application."
- The respondents have filed a detailed reply statement contending that as per record of Service Book the date his engagement was 10.11.1982 and the death was on 18.8.1992. There is no record available therein regarding engagement of late Manglu Ram Nath on 23.12.1976 which continued upto 15.4.1979 and again from 17.6.1979 to 15.10.1979. The records available with the respondents revealed that the deceased was granted temporary status ministration of 360 days of continuous service with effect from 10.11.1982. The case of the applicant is hopelessly barred by limitation and contrary to the rules and therefore, the instant application is liable to be dismissed abinitio. The deceased transferred from the unit Dy. Chief Engineer Construction, Chief Permanent under joined Inspector/Con/New Jalpaiguri on 16.8.1966 and continued Malda The Provident death on 18.8.1992. Termination Gratuity and Group Insurance (GIS) were paid to the heir of the deceased employee late M. R., Nath, ex-Gangman. Family pension is not admissible under the Rules as the deceased was an unscreened staff and moreover, he

could not completed required 10 years of regular and continuous service till his death. As per Rule 14 of Chapter-II of the Railway Pension Rule, 1993 the casual period of daily rated service of an employee shall not be counted and treated as 'qualifying service' for 136 pensionary benefit. Railway Organisation is having its own Rules, Regulation and working system to be guided with separately and therefore, CCS Pension Rules 1972 are not applicable in the case of Railways and the citation of the Worksman Compensation Act, 1923 in the instant case is also not applicable, and hence, are not admitted and denied to the extent which are contrary to the Rules and working system of the Railways. The matter raises a doubt as the claim of the applicant as real heir of late Manglu Ram Nath, ex-Gangman and thus competency of the applicant challenged. The continuation of minimum 10 years of ervice is a must as per extant Railway rules and therefore; the applicant cannot be granted family pension inspite of having all sympathy and beneavement for the

The applicant has filed a rejoinder contending that wisher is legally married wife of the deceased and entitled to get the pensionary benefits. There is some inadvertence in putting her name as "Inrani" instead of "Smti Ironi Bala Nath". She has sworn in an affidavit on 11.4.2006 before the Judicial Magistrate, Kamrup

premature demise of her husband.

explaining the fact, which is annexed at Annexure-A. Admittedly, having rendered not less than 8 years 7 months of continuous service, and reckoning 50% of premium service even assuming as per Railway rules the applicant is entitled to get the family pension.

Heard Mr.M.B.U.Ahmed, learned counsel for the learned Railway applicant and also Mr. K. K. Biwsas, counsel for the respondents. Counsel for the parties have taken my attention to various pleadings, materials and the applicant evidence placed on record. Counsel argued that admittedly the deceased was evanted temporary status as Gangman, in which case he must be having a Service Book which will reveal that he had put more than 10 years of service entitling his legal heir to get the the counsel for Biswas, pensionary benefit. Mr. submitted that the other hand, respondents, on deceased employee had put less than 10 years of service and therefore his legal heir is not entitled to get any family pension as Railway rules does not permit for the same

5. I have given my due consideration to the pleadings and arguments advanced by counsel for both the parties. The claim for pensionary benefits being a continuing cause of action, the question of limitation does not arise (M. R. Gupta's case). Then short question

for consideration is whether the deceased husband of the applicant has got qualifying service so as to enable the applicant to get the family pension. The specific case of the applicant is that the deceased employee was engaged (as casual labourer on 23.12.1976 and continued till 15.4.1979 and after some break from 17.7.1979 to 15.10.1979 and rendered picasual employment service till 1982 and subsequently appointed as Gangman. The applicant has produced photocopy of the Casual Labour Card (Annexure-1 Series) to show that he was engaged as casual labour as averred in the O.A. Annexure-I Series, Page 18 shows that he was engaged during the period 1976-1977 and Pages-16 & 17 show that N.F.Railway has issued the deceased Casual Labour Card to show that he was engaged as a casual labourer prior to 1981. Though the same was issued to the

of the deceased employee and in the application for Death cum Retirement Gratuity it is stated that date of his beginning in service is from 10.11.1982 and the date of beginning service is 18.8.1992 (Form No.8) and the temporary ending service is 18.8.1992 (Form No.8) and the amount status was granted to him w.e.f. 1.1.1984 and the amount of Gratuity were disbursed on the basis of the said period of service. There is no entry for previous service, but it is evident that he was granted temporary status w.e.f.

deceased details at to the period in which he was engaged

s not clear.

dated

1.1.1984 in terms of the Railway Board letter

11.9.1986 alongwith the casual employees who had completed days of continuous service after 10.11.1982. Therefore, the deceased was absorbed as per the Scheme and the letter issued by the Railway Board mentioned above. The previous service of the employee, if any, should be counted for terminal benefits. Specific case of respondents is that there is no document to prove that the deceased was engaged from 23.12.1976 till upto 15.4.1979 and from 17.6.1979 to 15.10.1979 and the deceased could not complete 10 years of service till his death and as per Railway Pension Rule 1993, Rule 14 of Chapter-II, the casual period of daily rated employee shall not be treated as 'qualifying service' for the pensionary benefit. The specific case of the applicant is that the deceased had worked for fea years prior to grant of temporary status. To substantiate her contention, she has produced Casual Labour Card (Annexure-1 Series) Which will through light that the deceased had worked prior to 1981. Obviously the benefit of the Scheme was granted to the applicant's late husband only on the ground that he was engaged prior to 1981. As per the decision of the Supreme Court in Indrapal Yadav's case the scheme was promulgated for absorption of such casual labourers. When the Service Book of the deceased has been opened, the respondents should have collected all the materials of his previous service and

Annexure-1 Series Casual Labour Firds also through light that the late Manglu Ram Nath was engaged for certain time and in the absence of any other contra-evidence it has to be taken that he was in engagement as casual labourer from 23.12.1976 to 15.4.1979 and from 17.6.1979 to 15.10.1979. The averment in the O.A. in this regard and the documents produced has no reason to be doubted.

My attention was taken to the Master Circular 7. dated 12.8.1993 issued by the General Manager, N.E.F. letters, rules and Railway consolidating all the instructions on the casual labour subject in a single body as a Master Circular copy of which is produced and placed on record in which various benefits available to such are listed under the heading casual Tabourers Entitlements of Privileges'. It is stated therein "casual Vary. abourers are not entitled to any privileges other than those statutorily admissible under the Labour Laws such as Minimum Wages Act, WC Act, I.D. etc. or those specifically sanctioned by the Board from time to time". As to the entitlement of the casual labour who have attained

temporary status, in para 11.2(c) it is stated as under:-

"to count half of the service rendered (i) in the case of open line casual labour after 1.1.61 (after attaining temporary status) and (ii) in the case of Project casual Labour (after attaining temporary status) after 1.1.81, towards qualifying service for

pensionary benefits on their eventual absorption in a regular post".

Admittedly, the deceased was absorbed in the regular post at the time of his death and even according to the respondents he was in service from 10.11.1982 till his death i.e. upto 18.8.1992. The case of the respondents is that was granted temporary status w.e.f. 1.1.1984 after completion of 360 days of continuous service from 10.11.1982 and therefore that period cannot be treated for pensionary benefits. Since the deceased could not complete required 10 years of continuous service for grant of family pension, such benefits cannot be given to the applicant contrary to the rules mentioned in the Master Circular above. The spirit of the said rule is that once an employee is regularised the serverce rendered from 10.11.1982 to 1.1.1984 i.e. 360 days of service and prior casual labourers service rendered if any should be considered for pensionary benefits. Of course, 50% of the aforesaid period only can be counted for the same. If 50% of the service rendered w.e.f. 23.12.1979 to 15.4.1979 and 17.6.1979 to 15.10.1979 is meckoned, this Tribunal is of the view the deceased will have 'qualifying service' of 10 years in order to get pensionary benefits.

8. Sub-rule (3) of the Rule 18 of the Railway Service (Pension) Rules, 1993 under the heading

Pensionary, terminal or death benefits to temporary

railway servants' lays down as below:-

"In the event of death in harness of a temporary railway servant his family shall be eligible to family pension "and death gratuity on the same scale as admissible to families to permanent railway servants under these rules."

Paragraph-20 of the Master Circular No.54 of 1994 lays

down as under:-

186 Bar 24

gang balah bal

"20. Counting of the period of service of casual labour for pensionary benefits:- Half of the period of service of a casual labour (either than casual labour employed on Projects) after attainment of temporary status on completion of 120 days continuous service if it is followed by absorption in cervice as regular railway employee, counts for pensionary tenefits. With effect from 1.1.981, the benefit has also been extended to Project Casual Labour."

Sub-para-2005(a) of Indian Railway Establishment Manual, Volume-II lays down as under:

"Casual labour including Project Casual labour shall be eligible to count only half of the period of service rendered by them after attaining temporary status on completion of prescribed days of continuous employment and before regular absorption, as qualifying service for the purpose of pensionary benefits. This benefit will be admissible only after their absorption in regular employment. Such casual labour, who have attained temporary status, will also be entitled to carry forward the leave at their credit to new post on absorption in regular service. Daily rated casual labour will not be entitled to these benefits."

Therefore, from the reading of the said provisions it is clear that on absorption whole of the period for which a casual labout worked (after getting temporary status) would have to be counted and half of the period for which he worked without being absorbed have to be counted for pensionary benefits. Therefore, I have no doubt in my mind that once temporary status is granted to an employee half of the service rendered by him as casual labour before getting temporary status has to be counted which include the entire service rendered as casual labourer even prior to re-engagement as per the Scheme.

Tillyo Trouge

Therefore, I am of the view that the applicant is entitled 50% of the service rendered w.e.f. 23.12.1976 to 15.4.1979 and from 17.6.1979 to 15.10.1979 and also from 10.11.1982 to 31.12.1983 totaling a service of 3 years 10 months 1 day. 50% of the said period i.e. 1 year 11 months has to be reckened notionally for the purpose of pensionary benefits. The deceased employee admittedly had 8 years 7 months regular service adding 50% of the period i.e. 1 year 11 months comes to more than 10 years. The minimum required period for grant for family pension is 10 years, and therefore, the applicant is entitled to get the family pension counting 50% of the service rendered before grant of temporary status as stated above. But this period is fonly to be reckoned notionally for the purpose of grant of family pension.

(21)

In the conspectus facts and circumstances of the case and the findings as above, I direct the respondents to grant the applicant admissible family pension within a period of three months from the date of receipt of this order.

The Original Application is allowed as above.

There shall, be no order as to costs.



SO/ VICE CHAIRMAN

TRUE COPY

हार्यामा शिवस्ती हार्यामा शिवस्ती

Central etc. 2 or Tribunal युवाहारी व ल्यांड OUW, 1000 CH भुवाहारी Cuyaliati-5

jl n 8 00

IN THE GAUHATI HIGH COURT

(High Court of Assam, Nagaland, Meghalaya, Manipur, Tripura, Mizoram & Arunachal Pradesh)

CIVILAPPELLATE SIDE

heal from

il Rule

Clorion of India Jore

Versus

Ekoni Bala Nath

Respondent Opposite Party

Appellant M2. B. Barnma

etitioner Miss. B. Devi Miz. H.K. Dass. RLY Actv.

opposite Party Adv. 602 caveator

| | - | ř | | |
|-------------------------------|---|---------------|------|--|
| Noting by Officer or Advocate | | Serial No. | Date | Office notes, reports orders or proceedings with signature |
| | , | . 5 | 3 | 4 |
| | | c. | | |
| | | 4 • | | |

| Nati | | | |
|-------------------------------|---------------|------|--|
| Noting by Officer or Advocate | Scrial No. | Date | Office notes, reports, orders or proceedings |
| 1 | 2 | 3 | with signature |
| | | . ! | WP(C) No 5927/06 |

WP(C) No.5927/06

PRESENT HON'BLE THE CHIEF JUSTICE B.S.REDDY HON'BLE MR.JUSTICE B.P.KATAKEY

01.12.2006.

KATAKEY,J: -

The Railway Administration by way of this writ petition Has challenged the order dated August, 2006 passed by the learned Central Administrative Tribunal, Guwahati Bench No.28/06 directing the respondents to pay the family pension to the present respondent.

We have heard Mr. S. Sarma, learned counsel for the petitioner and as well as Mr. MBU Ahmed, learned counsel for the respondent.

The petitioners are resisting the order passed by the learned Tribunal basically on two grounds, namely, the Pension Rules does not permit granting of family pension to the family of the deceased employee, he having not completed 10(ten) years of qualifying service and secondly, on the ground of limitation, contending that the original application filed by the present respondent before the learned Tribunal is barred by time.

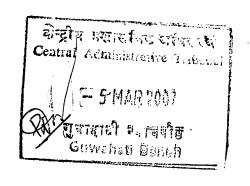
learned Tribunal, on the basis of the The materials available on record, came to the finding

that the husband of the respondent herein before his engagement as Gangman w.e.f. 10.11.82 to 18.8.92, also worked as casual worker for a period of 3 years 10 months 1 day and accordingly in terms of the Master Cifcular dated 12.8.93, which provides for .counting 50% of the period of such casual endagement for the purpose of pensionary benefits, counted year 11 months period towards the qualifying service required for granting pension. The learned Tribunal has thus found that the deceased employee therefore rendered more than 10 years qualifying service and as such entitled family pension. The learned Tribunal has also rejected the plea of limitation taken by the Railway Administration by holding that the claim pensionary benefits being a continuity cause of action, the question of limitation does not arise.

In our considered view, the learned Tribunal has not committed any error apparent on the face of the record, requiring interference by this Court under Article 226 of the Constitution.

Hence, this writ petition is dismissed. No costs.

sof chief Susties sof B.P. Katakay sudge



iled Syther popitioner.

Front Matin B.O. Alexander

Alvocate

F-3-2027

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI
BENCH AT GUWAHATI.

[Application under Section 17 of the Central Administrative Tribunal Act, 1985 read with Sections 11 and 12 of the Contempt of Courts Act, 1971]

CONTEMPT CASE NO. 3 OF 2007.

IN THE MATTER OF :

An application under Section 17 of the Central Administrative Tribunal Act, 1985 read with Section 12 of the Contempt of Court Act, 1971 for initiating a contempt proceeding against the opposite parties.

-AND-

IN THE MATTER OF :

Wilful and deliberate violation of the judgment and order dated 01.08.2006 passed by this Hon'ble Tribunal in O.A.No.28 of 2006.

-AND-

IN THE MATTER OF :

n m

Contd....

IN THE MATTER OF : Srimati Eroni Bala Nath, wife of late Manglu Ram Nath, Ex.Gangman under CPW1/CON/NJP Resident of Village Rampur, PO Sorbhog, District Barpeta, Assam.

....Petition

-VS-

1. Shri A.K.Sonwalka,

General Manager, N.F.Railway,

Maligaon, Guwahati-11.

) god hangs Shri A.K.Jain, Chief Engineer (Con-III), N.F.Railway, Maligaon, Guwahati-11.

3. Shri M.Dharmalingam, Chief Personal Officer, N.F.Railway, Maligaon, Guwahati.

Sri J.C.Das, 4. Assistant Personnel Officer (Con), N.F. Railway, New Jalpaiguri, West Bengal.

... Opposite Parties /Contemners.

Contd...

The humble petition of the petitioner above named.

Most Respectfully Sheweth:

- 1. That the petitioner is a citizen of India and as such entitled to all the right and privilages guaranteed under the constitution of India and the laws framed thereunder.
- Ram Nath, during his life time, had been working as Gangman since 1982. Prior to his appointment as Gangman the petitioner's husband had been a casual labour under the Opposite Party N.F.Railway since 23.12.1976. The petitioner's husband died in harness on 18.08.1992. However, on being approached by the petitioner the Respondents released only a meagre amount of provident fund and gratuity, but no family pension was released to the bereaved family.
- That, aggrieved by the inaction of the Respondents the applicant filed Original Application

2/7/

rendered before grant of temporary status as stated above. But this period is only to be reckoned notionally for the purpose of grant of family pension.

In the conseptus facts and circumstances the case and the findings as above, I direct the respondents to grant the applicant admissible family pension within a period 'of three months from the date of receipt of this order. .

Original Application is allowed above. There shall be no order as to costs." A copy of the aforesaid judgment and order dated 01.08.2006 passed in O.A.No.28/2006 is annexed hereto and marked as ANNEXURE-A.

the petitioner immediately obtained a 5. certified copy of the order dated 01.08.2006 passed by this Hon'ble Tribunnal in O.A.No.28/2006 and submitted the same in the office of the opposite party No.1 which been duly received by them on Moreover, office of the learned Standing Counsel, N.F.Railway also sent the said order which was received by the concerned authority.

That, the petitioner states that after Exor ceipt of communication from the petitioner, the Opposite (h/13/2

Contd. . . .

Parties approached the Hon'ble High Court by way of a writ petition being W.P.(C) No. \$927/2006 challenging the judgment and order dated 01.08.2006 passed in 0.A.No. 28/2006. A Division Bench of the Hon'ble High Court after hearing the parties at length vide its judgment and order dated .12.2006 has been pleased to dismiss the said writ petition preferred by the Opposite Parties.

A copy of the judgment and order dated l-12-206 passed in W.P(C) No.5927/2006 is annexed herewith and marked as **ANNEXURE-B**.

- That the aforesaid order dated 01.08.06 being duly communicated to the contemner/opposite parties, they were duty bound to dispose of the claim of the petitioner within three months therefrom. Even otherwise, after the dismissal of the writ petition preferred by the Respondents till to-day no effective steps has been taken to implement the judgment and order of this Hon'ble Tribunal within the stipulated period.
- That, the petitioner humbly states that such non-compliance, despite repeated reminders by the petitioner, amounts to nothing but wilful disobedience of the legal order of this Hon'ble Tribunal by the opposite parties. The aforesaid order of this Hon'ble Tribunal besides being binding on the opposite parties are also clear and categorical and should leave no room for

Contd...

ambiguity for the opposite party.

7. That, the petitioner begs to state that such non-compliance of the order of this Hon'ble Tribunal dated 01.08.2006 passed in 0.A No.28/2006 even after dismissal of W.P(C) No.5927 /05 amounts to lowering the dignity and honour of this Hon'ble Tribunal.

- 10. That the petitioner respectfully states that the said non-compliance by the opposite party with the order of this Hon'ble Tribunal dated 01.08.2006 passed in O.A.No.28/2006, consistuting wilful disobedience of the Tribunal's order, amounts to committing contempt of this Hon'ble Court for which they are liable to be punished in accordance with provisions of the Contempt of Court Act, 1971 read with provisions of Central Administrative Tribunal Act, 1985 and the Rules framed thereunder.
- 11. That this application has been made bonafide and in the interest of justice.

It the premises aforesaid, it is respectfully prayed that your Lordship may be pleases to admit this application, issue a notice upon the opposite party/contemner to show couse as to why they should not be punished under the appropriate provisions of the Contempt of Court Act, 1971 read with Section of the



(1) Contd....

Central Administrative Tribunal Act, 1985 for their wilful and deliberate disobediances/ violation and/or non- compliance of order dated 01.08.2006 passed in 0.A.No.28/2006 and upon cause or causes that may be shown and upon hearing the parties be pleased to pass appropriate order punishing the contemners /opposite parties for contempt of this Hon'ble Tribunal and/or pass such further or other order's as your Lordship may deemfit and proper.

And for this act of kindness, the petitioner as in duty found shall even pray.

MIDM Affidavit.



A F F I D A V I T

I,Srimati Eroni Bala Nath, aged about 51
years, wife of late Manglu Ram Nath, Ex.Gangman under
CPW1/CON/NJP, Resident of Village Rampur, PO Sorbhog,
District Barpeta, Assam, do hereby solemnly affirm and
state as follows:

- 1. That, I am the petitioner in the accompanying contempt petition and as such I am well acquainted and fully conversant with the facts and circumstances of the case.
- 2. That, the statements made in this affidavit and in paragraphs 23,57401 true to my knowledge and those made in paragraphs 466 being matter of record of the case are true to my information derived therefrom which I believe to be true and the rest are my humble submissions before this Hon'ble Tribunal.

And in Affidavit whereof I sign on this day of January,72007 at Guwahati.

Identified by

M. Jarma

Advocate's clerk.

R. T. Sant Salah

Deponent.

Solemnly affirmed before me by the deponant who is personally known to medicentified by Sri/Smti. M. Somma Dowland

Sheristadar hanzha District & Sessions Judge

Strict & Sessions Judg Kamrup, Guwahati

(8-A)

Laid down before the Hon'ble Central Administrative Tribunal, Gawahati Bench for initiating a contempt proceeding against the contemners for wilful disobedience and deliberate non-compliance of the order of the Hon'ble Tribunal dated 1-8-2006 passed in O.A.No. 28/2006 and further to impose punishment upon the alleged contemners for willful disobedience and deliberate non-compliance of the Hon'ble Tribunal's order dated 1-8-2006.

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No. 28 of 2006.

Date of Order: This, the 1st day of August, 2006.

THE HON'BLE MR. K.V.SACHIDANANDAN, VICE CHAIRMAN

Srimati Eroni Bala Nath
Wife of Late Manglu Ram Nath
Ex.Gangman under CPW1/CON/NJP
Resident of Village Rampur
P.O: Sorbhog
District: Barpeta, Assam.

..... Applicant.

By Advocates Mr.M.B.U.Ahmed & S.Sarma.

- Versus -

The Union of India
 Represented by the Secretary to the
 Government of India
 Ministry of Railways
 New Delhi-1.

The General Manager N.F.Railway, Maligaon Guwahati-11.

The Chief Engineer (Con-III)
N.F.Railway, Maligaon
Guwahati.

The Deputy Chief Engineer (Con) N.F.Railway, New Jalpaiguri West Bengal.

- The Asstt. Personnel Officer (Con) N.F.Railway, New Jalpaiguri West Bengal.
- The Executive Engineer (Con-I) N.F.Railway, New Jalpaiguri West Bengal.





The Chief Personnel Officer N.F.Railway, Maligaon Guwahati-11.

...Respondents.

By K.K.Biswas, Railway Counsel.



C R D E R

SACHIDANANDAN, K.V., (V.C.):

The applicant is the widow of late Manglu Ram Nath who died in harness on 18.8.1992 while working as Gangman (casual employee) at CPWI/CON, New Jalpaiguri under the N.F.Railway. The applicant pleaded in this Original Application that her husband was engaged as labour in the N.F.Railway on 23.12.1976 casual continued till 15.4.1979 and after some break again he was engaged as casual labour w.e.f.17.6.1979 to 15.10.1979. In the same manner the deceased rendered service as casual employee till 1982 and subsequently appointed as Gangman. The name of the applicant's late husband appeared in Sl. No.20 in the list of casual employee showing his Provident Fund No.552949 (Annexure-I dated 8.7.1988). By the said Annexure the Executive Engineer (CON-I)/NJP issued a list of 25 Nos. of P.Way Labours intimating that on their reporting for duty of CAT on 16.8.1988 on being released DY.CE/CON/MLDT from HCR-KDPR section they would be

THE RESERVE AND A STATE OF THE posted under CPWI/CON/NJP with headquarter at CAT in their same scale of pay. Pursuant thereto, the deceased resumed duties as Gangman at New Jalpaiguri and continued upto 18.8.1992 when he breathed his last. While working as such, he suffered from Carcinoma Oesphogus. The death certificate will show that he died on 18.8.1992 (Annexue-II). The widow approached the authority for release of Provident Fund and other pensionary benefits and submitted required documents. The APO(CON), New Jalpaiguri vide letter dated 12.2.1994 endorsed all the documents to FA&CAO (CON), Maligaon for release of the PF credited to the deceased PF account (Annexure-III). Vide Annexure IV another letter was addressed for payment of the same. Though a meagre amount of Provident Fund and Gratuity has been released, the respondents had not released the family pension of the deceased employee. Various representations were made requesting for release of the same (Annexure-V) but the applicant has not yet received the same and therefore, aggrieved by the inaction

of the respondents, the applicant has filed this application seeking the following reliefs:-

India.

To direct the Respondent Authorities to "(i) forthwith release the family pension of Nath, Ex. Manglu Ram under admissible as CPW1/NJP/CON Casual Rules and the Pension Status and Temporary οf and Regularisation) Scheme, 1989 subsequent schemes of the Government of



(ii) To grant any other relief or reliefs to which the applicant may be entitled to and as may be deemed fit and proper by this Hon'ble Tribunal.

respondents have filed a detailed reply

(iii) Cost of this application."

The

statement contending that as per record of Service Book the date his engagement was 10.11.1982 and the death was on 18.8.1992. There is no record available therein regarding engagement of late Manglu Ram Nath on 23.12.1976 which continued upto 15.4.1979 and again from 17.6.1979 to 15.10.1979. The records available with the respondents revealed that the deceased was granted temporary status Administrative of the state of λ e.f:1.1.1984 after completion of 360 days of continuous The case of the satvice with effect from 10.11.1982. applicant is hopelessly barred by limitation and contrary to the rules and therefore, the instant application is dismissed abinitio. The deceased was be liable to transferred from the unit Dy. Chief Engineer Construction, joined under Chief Permanent Malda Inspector/Con/New Jalpaiguri on 16.8.1986 and continued on 18.8.1992. The Provident Fund, death his Termination Gratuity and Group Insurance (GIS) were paid to the heir of the deceased employee late M. R., Nath, ex-Gangman. Family pension is not admissible under the Rules as the deceased was an unscreened staff and moreover, he

could not completed required 10 years of regular and continuous service till his death. As per Rule 14 of Chapter-II of the Railway Pension Rule, 1993 the casual period of daily rated service of an employee shall not be counted and treated as 'qualifying service' for the pensionary benefit. Railway Organisation is having its own Rules, Regulation and working system to be guided with separately and therefore, CCS Pension Rules 1972 are not applicable in the case of Railways and the citation of the Worksman Compensation Act, 1923 in the instant case is also not applicable, and hence, are not admitted and denied to the extent which are contrary to the Rules and working system of the Railways. The matter raises a doubt as the claim of the applicant as real heir of late Manglu Ram Nath, ex-Gangman and thus competency of the applicant challenged. The continuation of minimum 10 years of service is a must as perk extant Railway rules therefore the applicant cannot be granted family pension inspite of having all sympathy and bereavement for the premature demise of her husband.

The applicant has filed a rejoinder contending that she is legally married wife of the deceased and entitled to get the pensionary benefits. There is some inadvertence in putting her name as "Inrani" instead of "Smti Ironi Bala Nath". She has sworn in an affidavit on 11.4.2006 before the Judicial Magistrate, Kamrup

explaining the fact, which is annexed at Annexure-A. Admittedly, having rendered not less than 8 years 7 months of continuous service, and reckoning 50% of premium service even assuming as per Railway rules the applicant is entitled to get the family pension.

Heard Mr.M.B.U.Ahmed, learned counsel for the applicant and also Mr. K. K. Biwsas, learned Railway counsel for the respondents. Counsel for the parties have taken my attention to various pleadings, materials and evidence placed on record. Counsel for the applicant argued that admittedly the deceased was granted temporary status as Gangman, in which case he must be having a Service Book which will reveal that he had put more than $\stackrel{\mathrm{ad}}{\to} 0$ years of service entitling his legal heir to get the counsel for the pensionary benefit. Mr. Biswas, other hand, submitted that respondents, on the deceased employee had put less than 10 years of service and therefore his legal heir is not entitled to get any family pension as Railway rules does not permit for the same.

5. I have given my due consideration to the pleadings and arguments advanced by counsel for both the parties. The claim for pensionary benefits being a continuing cause of action, the question of limitation does not arise (M. R. Gupta's case). Then short question

for consideration is whether the deceased husband of the applicant has got qualifying service so as to enable the applicant to get the family pension. The specific case of the applicant is that the deceased employee was engaged as casual labourer on 23.12.1976 and continued till 15.4.1979 and after some break from 17.7.1979 to 15.10.1979 and rendered casual employment service till 1982 and subsequently appointed as Gangman. The applicant has produced photocopy of the Casual Labour Card (Annexure-1 Series) to show that he was engaged as casual labour as averred in the O.A. Annexure-I Series, Page 18 shows that he was engaged during the period 1976-1977 and Pages-16 & 17 show that N.F.Railway has issued the deceased Casual Labour Card to show that he was engaged as a casual labourer prior to 1981. Though the same was issued to the deceased details at to the period in which he was engaged s not clear.

of the deceased employee and in the application for Death cum Retirement Gratuity it is stated that date of his beginning in service is from 10.11.1982 and the date of ending service is 18.8.1992 (Form No.8) and the temporary status was granted to him w.e.f. 1.1.1984 and the amount of Gratuity were disbursed on the basis of the said period of service. There is no entry for previous service, but it is evident that he was granted temporary status w.e.f.

1.1.1984 in terms of the Railway Board letter dated 11.9.1986 alongwith the casual employees who had completed continuous service after 10.11.1982. Therefore, the deceased was absorbed as per the Scheme and the letter issued by the Railway Board mentioned above. The previous service of the employee, if any, should be counted for terminal benefits. Specific case of respondents is that there is no document to prove that the deceased was engaged from 23.12.1976 till upto 15.4.1979 and from 17.6.1979 to 15.10.1979 and the deceased could not complete 10 years of service till his death and as per Railway Pension Rule 1993, Rule 14 of Chapter-II, the casual period of daily rated employee shalk not be treated 'qualifying service' for the pensionary benefit. The specific case of the applicant is that the deceased had worked for few years prior to grant of temporary status. To substantiate her contention, she has produced Casual Labour Card (Annexure-1 Series) which will through light that the deceased had worked prior to 1981. Obviously the benefit of the Scheme was granted to the applicant's late husband only on the ground that he was engaged prior to 1981. As per the decision of the Supreme Court in Indrapal Yadav's case the scheme was promulgated for absorption of When the Service Book of the such casual labourers. deceased has been opened, the respondents should have collected all the materials of his previous service and

Central A Central A A Contral A A Contral A A Contral A A Contral A Contral

Made entry therein which was not done in the present case. Annexure-1 Series Casual Labour Cards also through light that the late Manglu Ram Nath was engaged for certain time and in the absence of any other contra-evidence it has to be taken that he was in engagement as casual labourer from 23.12.1976 to 15.4.1979 and from 17.6.1979 to 15.10.1979. The averment in the O.A. in this regard and the documents produced has no reason to be doubted.

dated 12.8.1993 issued by the General Manager, N.E.F.

Railway consolidating all the letters, rules and instruction on the casual labour subject in a single body as a Master Circular copy of which is produced and placed on record in which various benefits available to such assual labourers are listed under the heading abourers are not entitled to any privileges other than those statutorily admissible under the Labour Laws such as Minimum Wages Act, WC Act, I.D. etc. or those specifically sanctioned by the Board from time to time". As to the entitlement of the casual labour who have attained temporary status, in para 11.2(c) it is stated as under:-

"to count half of the service rendered (i) in the case of open line casual labour after 1.1.61 (after attaining temporary status) and (ii) in the case of Project casual Labour (after attaining temporary status) after 1.1.81, towards qualifying service for

pensionary benefits on their absorption in a regular post".

Admittedly, the deceased was absorbed in the regular post

eventual

at the time of his death and even according to the respondents he was in service from 10.11.1982 till his death i.e. upto 18.8.1992. The case of the respondents is that was granted temporary status w.e.f. 1.1.1984 after servi¢e completion of 360 days of continuous 10.11.1982 and therefore that period cannot be treated for pensionary benefits. Since the deceased could not complete required 10 years of continuous service for grant of family pension, such benefits cannot be given to the applicant contrary to the rules mentioned in the Master dinistrative replicant contrary to the rules mentioned in the Master employee is regularised the service rendered from 10.11.1982 to 1.1.1984 i.e. 360 days of service and prior labourers service rendered if any should be casual considered for pensionary benefits. Of course, 50% of the aforesaid period only can be counted for the same. If 50% of the service rendered w.e.f. 23.12.1979 to 15.4.1979 and 17.6.1979 to 15.10.1979 is reckoned, this Tribunal is of the view the deceased will have 'qualifying service' of 10 years in order to get pensionary benefits.

8. Sub-rule (3) of the Rule 18 of the Railway
Service (Pension) Rules, 1993 under the heading



'Pensionary, terminal or death benefits to temporary railway servants' lays down as below:-

> "In the event of death in harness of a temporary railway servant his family shall be eligible to family pension and death gratuity on the same scale as admissible to families to permanent railway servants under these rules."

Paragraph-20 of the Master Circular No.54 of 1994 lays down as under:-

> "20. Counting of the period of service of casual labour for pensionary benefits: - Half of the period of service of a casual labour labour employed on (either than casual temporary after attainment of Projects)

status on completion of 120 days continuous service if it is followed by absorption in service as regular railway employee, counts for pensionary tenefits. With effect from 1.1.981, the benefit has also been extended to Project Casual Labour."

Sub-para-2005(a) of Indian Railway Establishment Manual, Volume-II lays down as under:-

> labour including Project Casual labour shall be eligible to count only half of the period of service rendered by them temporary status after attaining completion of prescribed days of continuous employment and before regular absorption, as qualifying service for the purpose pensionary benefits. This benefit will be admissible only after their absorption in regular employment. Such casual labour, who have attained temporary status, will also be entitled to carry forward the leave at their credit to new post on absorption in regular service. Daily rated casual labour will not be entitled to these benefits."

Therefore, from the reading of the said provisions it is clear that on absorption whole of the period for which a casual labour worked (after getting temporary status) would have to be counted and half of the period for which he worked without being absorbed have to be counted for pensionary benefits. Therefore, I have no doubt in my mind that once temporary status is granted to an employee half of the service rendered by him as casual labour before getting temporary status has to be counted which include the entire service rendered as casual labourer even prior to re-engagement as per the Scheme.

Central Agricultural Agricultur Therefore, I am of the view that the applicant is entitled 50% of the service rendered w.e.f. 23.12.1976 to 15.4.1979 and from 17.6.1979 to 15.10.1979 and also from 10.11.1982 to 31.12.1983 totaling a service of 3 years 10 months 1 day. 50% of the said period i.e. 1 year 11 months has to be reckoned notionally for the purpose of pensionary benefits. The deceased employee admittedly had 8 years 7 months regular service adding 50% of the period i.e. 1 year 11 months comes to more than 10 years. The minimum required period for grant for family pension is 10 years, and therefore, the applicant is entitled to get the family pension counting 50% of the service rendered before grant of temporary status as stated above. But this period is only to be reckoned notionally for the purpose of grant of family pension.

In the conspectus facts and circumstances of the case and the findings as above, I direct the respondents to grant the applicant admissible family pension within a period of three months from the date of receipt of this order.

The Original Application is allowed as above. There shall, be no order as to costs.



Sd/VICE CHAIRMAN

TRUE COPY

अनुभाग अधिकारी

Scetion (1 Judl)
Central (15 a a ve Tribunal

गुवाहाडी = 14पीठ OUW4: 8-NCH

गुवाहारी, Guyanati-5

Ciftind Metin Bil Alux Hovenste

IN THE GAUHATI HIGH COURT

(High Court of Assam, Nagaland, Meghalaya, Manipur, Tripura, Mizoram & Arunachal Pradesh)

CIVIL APPELLATE SIDE

| Appeal from | | W. P(c) | No \$927 of 200 6 | ۷ |
|-------------|--|---------|-------------------|---|
| Civil Rule | | | | ر |
| | | | | |

Appellant

Union of India Jore Versus Eroni Bala Wath.

Respondent Opposite Party

Appellant M2. B. Ser 2 moi Petitioner Miss. B. Devi Mz. H.K. Das. RLy. Adv.

Respondent Respondent M.B.Ll. Almool
Opposite Party Adv. 502 caveator

| Noting by Officer or Advocate | Serial No. | Date | Office notes, reports orders or proceeding with signature |
|----------------------------------|---------------|------|---|
| 1 | . 2 | 3 | -! |
| | | | |
| | | | |
| | | | |
| | | | |
| | | | • |
| | | | |
| | | | , |
| | | | |
| | | | ν. |
| | | | |
| | | | · |

| | | | WP(C) No.5927/06 |
|-------------------------------|---------------|------|---|
| . 1 | 2 | 3 | 4 |
| Noting by Officer or Advocate | Scrial No. | Date | Office notes, reports, orders or proceedings with signature |

PRESENT HON'BLE THE CHIEF JUSTICE B.S.REDDY HON'BLE MR.JUSTICE B.P.KATAKEY

01.12.2006.

KATAKEY,J: -

The Railway Administration by way of this writ petition has challenged the order dated 1st August,2006 passed by the learned Central Administrative Tribunal, Guwahati Bench in O.A. No.28/06 directing the respondents to pay the family pension to the present respondent.

We have heard Mr. S. Sarma, learned counsel for the petitioner and as well as Mr. MBU Ahmed, learned counsel for the respondent.

The petitioners are resisting the order passed by the learned Tribunal basically on two grounds, namely, the Pension Rules does not permit granting of family pension to the family of the deceased employee, he having not completed 10(ten) years of qualifying service and secondly, on the ground of limitation, contending that the original application filed by the present respondent before the learned Tribunal is barred by time.

The earned Tribunal, on the basis of the materials available on record, came to the finding

| • • | | | | | , |
|-------------|-----------------|----------|----------|------------|--|
| | Noting by Offic | er or | Scrial | Date | Office notes, reports, orders or proceedings |
| | Advocate | · | No. | ` | with signature |
| | . 1 | | 2 | 3 | 4 |
| • | • | tha | t the h | usband o | f the respondent herein before his |
| | ÷ | end | ageme | nt as Ga | ngman w.e.f. 10.11.82 to 18.8 92 |
| | | also | worke | d as cas | ual worker for a period of 3 years |
| | | 10 | month | s 1 day | and accordingly in terms of the |
| | • | Mas | ster Ci | cular da | ted 12.8.93, which provides for |
| | | cou | nting | 50% of | the period of such casual |
| | • | eng | ageme | nt for the | purpose of pensionary benefits, |
| | | cour | nted | year | 1 months period towards the |
| | | qual | ifying | | |
| | | pens | sion. T | he learn | ed Tribunal has thus found that |
| | | the | deceas | sed emp | loyee therefore rendered more |
| · | | j j tham | 10 ye | ars qualif | ying service and as such entitled |
| | | to to | amily | pension. | The learned Tribunal has also |
| | • | rejec | ted the | e plea of | limitation taken by the Railway |
| | | Admi | nistrați | on by | holding that the claim for |
| | | pensi | onary | benefits | being a continuity cause of |
| | | action | n, the q | uestion c | of limitation does not arise. |
| | | · | In our | conside | red view, the learned Tribunal |
| | | has n | ot com | mitted ar | ny error apparent on the face of |
| | | the re | cord, r | equiring | interference by this Court under |
| | | Article | 226 0 | f the Con | stitution. |
| | | | | 1 | - |

Certifond Solve truce
Matin B. V. Dhund
Addressale

Sd. Chief Eustice Sd. B. P. Icatable 7 Judge

Hence, this writ petition is dismissed. No costs.

DISTRICT: Barpela



IN THE GAUHATI HIGH COURT

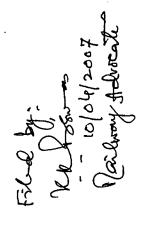
(THE HIGH COURT OF ASSAM, NAGALAND' MEGHALAYA. MANIPUR, TRIPURA, MIZORAM AND ARUNACHAL PRADESH)

| | WILDOW | ••• | | | |
|---|---|--|--|--|--|
| . Con | 1. | NO | OF 2 | 207 | |
| | S.mt. | Eroni Ba | PETITION MaNath | IER/ A ppel lant | /PLAINTIFF |
| | sin' A 1 | VERSU K. Sonn Portlwo | JS Nat 2ea & 1 1 PPOSITE-PARTY | RESPONDENT/ | DEF ENDANT |
| 9 m - £ appoint MR. | ron'Bo HatinB | Na North | do hereb | presents that all y nominate, con | nstitute and |
| Advocates as shat to appear and act for that purpose drawing money and on my /our the said Advoca of the stipulated behalf, | all accept the to do all acfiling in or the behalf and less as mine/ fee in full, | in mater note taking out part ours to all into advocate of I/We hereun | na to be my/our d above and in n that connecti ers, deeds of co o ratify and con ents and purpo will be bound to | true and lawfu connection the on including do omposition etc. of firm all acts to ses. In case of n | l Advocates erewith and epositing or for me / us be done by non-payment on my /our |
| Received from executant, satisfand accepted. | | lead me/vs in | Senior A the case | | Accepted |

Advocate

Advocate

Advocate



VAKALATNAMA

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH.

Contempt Petition No. 3 of 2007 (OA No. 28 of 2006)

Smt Eroni Bala Nath Petitioner
-VsSri M. Dharmalingam, CPO/N.F. Rly L. Respondent/Contemner

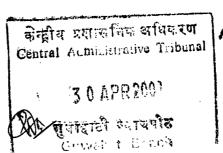
I/We _ Sri M. Dharmalingam, Chief Personnel Officer/N.F. Railway of the Northeast Frontier Railway Administration, do hereby appoint and authorize Shri K. K. Lifuts RM. Adved to appear, act, apply, plead in and prosecute the above described to file and take back documents, to accept processes of the court to appoint and instruct Counsel, Advocate, Pleader to withdraw and deposit moneys and generally to represent the undersigned in the above described <u>C.f. M. 3 on</u> and to do all things incidental to such appearing, applying, pleading and prosecuting for the undersigned SUBJECT NEVERTHELESS to the condition that unless express authority in that behalf as previously been obtained from the undersigned, the Govt. Pleader or any Counsel, Advocate or Pleader appointed by him shall not withdraw or withdraw from or abandon wholly or partly _against all or any of the opposite parties or enter into any agreement settlement or compromise whereby the case is/ are wholly or partly adjusted or refer all or any matter or matters arising or in dispute therein to arbitration PROVIDED THAT in exceptional circumstances when there is not sufficient time to consult such appropriate Officer of the Govt. of India and an omission to settle or compromise should be definitely prejudicial to the interest of the opposite parties the said Advocate/Pleader/Counsel may enter into any agreement, settlement or compromise thereby the Civil Rule/proceedings is/ are wholly or partly adjusted and in every such case the said Advocate/Pleader/ Counsel shall record and communicate forthwith to the undersigned the special reasons for entering into the agreement, settlement or compromise.

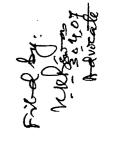
I/ We, hereby agree to ratify all acts done by the aforesaid Shri in pursuance of this authority.

Summer

(Sri M. Dharmalingam) Chief Personnel Officer, N.F. Railway, Maligaon.

Chief Personnel Officer N.F. Railway, Maligaon Guwahati-11





hiof Personnol Officor F. Railway Malignon Guyahatan

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: GUWAHATI

C. P. No. 3 of 2007 In OA No. 28 of 2006

| Srimati Eroni Bala Nath Petitioner/Applicant |
|--|
| -Vs- |
| ••••••• |
| , N.F. Railway, Maligaon & others |
| , N.P. Kanway, Mangaon & Omers |
| Contemnors/Respondents |

The humble petition on behalf of the Contemnors/Respondents above named

MOST RESPECTFULLY SHEWETH:

- 1. That it is humbly submitted that the Contemnors/Respondents received the Hon'ble CAT's order dated 08-03-2007 in the above Contempt Petition arising out of OA No. 28 of 2006 and have gone through the orders of the Hon'ble Tribunal along with the contents of the contempt petition filed by the above named Petitioner / Applicant.
- 2. That for brevity and clarity of the case meticulous para-wise reply of the contempt petition is avoided and the Contempors /Respondents with the most placid submission state as under:
- 3. That on receipt of the copy of the order in OA No. 28 of 2006 passed by this Hon'ble Tribunal on 01-08-2006 the Contemnors/Respondents on perusal of the Railway Rules felt that there were grounds for filing Appeal and that was why a Petition under No. WP (C)/5927 of 06 was

filed in the Hon'ble Gauhati High Court albeit the said Appeal was dismissed by the Hon'ble High Court vide order dated 01-12-2006 upholding the Hon'ble Central Administration Tribunal's order.

Chief Personnes! Caffical

Photo copies of the above ORDERS have annexed as ANNEXURE A & B of the Contempt Petition.

- 4. That it is submitted that the Contemnors /Respondents Zonal Railway Administration then referred the matter to the Ministry of Railways, Railway Board, New Delhi as to what further steps would be taken in the matter. And the Railway Board after examining the case by their legal experts referred it to the Ministry of Law & Justice, Govt. of India, Central Law Agency, Supreme Court complex, for their opinion in respect of filling SLP in the Hon'ble Supreme Court.
- 5. That it is submitted that the learned Additional Solicitor General, Govt. of India, accorded his valued opinion that it was a fit case for filing SLP in the Hon'ble Supreme Court and accordingly the SLP was filed in the Hon'ble Supreme Court under No. SLP (C)/10170 on 05-04-07

A Photocopy of the Memo of filing of SLP is enclosed as Annexure -I.

- 6. That it is humbly submitted that till disposal of the above SLP by the Hon'ble Supreme Court your Lordship may be pleased to pass orders for stay of the above contempt petition.
- 7. That in this connection it is also submitted that the Contempt Petition is not maintainable on the grounds of mis-joinder of Contemnors, that is, Contemnors No. 2 and 4, as there are no Chief Engineer (Con III), N.F. Railway, Maligaon as Sri A.K. Jain by name and no Assistant Personnel Officer (Con), N.F. Railway, New Jalpaiguri,

West Bengal as Sri J.C. Das by name. Moreover, as it appears, they were not impleaded as parties in the above Original Application.

- Chinal Estimate Chinal Chinal
- 8. That it is humbly submitted that the Contemners/Respondents have got the highest esteem, humility and regards to Your lordship and Hon'ble Tribunal's order and there had been no wilful and deliberate violation of the Judgment & order dated 01-08-2006 passed by this Hon'ble Tribunal in OA No. 28 of 2006, as alleged in the Contempt Petition. The reasons for non-compliance of the order have been mentioned in the foregoing paras under para Nos. 3,4,5 of this petition.
- 9. That it is submitted that the delay in compliance was beyond the control of the Contemnors/Respondents and not at all deliberate and intentional as is evident from the submission in the foregoing paras and the Contemnors/Respondents pray that this Hon'ble Tribunal would be pleased to pass appropriate orders in the premises above.
- 10. That this petition is made bonafide and also for the ends of justice.
- 11. That with the most suave submission this Contemnors tenders unconditional apology for the inconvenience caused.

VERIFICATION

I, M. DHAR MALINGAM son of P. MUTHUSAMY RAJA (Late) aged about .53. years, by profession. Chief. Reviouned officere Northeast Frontier Railway, Maligaon, Guwahati-781011 do hereby solemnly affirm and verify that the contents of paragraphs 1 to 5 are derived from official records and true to my knowledge, information and belief and the paras 6 to 11 are my humble and respectful submission before this Hon'ble Tribunal.

Place: Maligaon

Date: 13-4-07

Munul

Signature of the Contemnor above named.

Chief Personnel Officer H.F. Railway, Maligauh Cowalbut-11

To
The Deputy Registrar,
Central Administrative Tribunal,
Guwahati.

IN THE SUPREME COURT OF INDIA CIVIL/CRL/APPELLATE/ORIGINAL JURISDICTION SPECIAL LEAVE PETITION (CIVIL/CRL.) NO. OF200 7 CIVIL/CRIMINAL/APEAL/WRIT PETITION NO. OF200 CIVIL/CRIMINAL/MISC. PETITION NO. IN THE MATTER OF: Court Fees Copies **Particulars** Sl. No. 1-90-1der 100 11.P10,5927/06 · 10 P1+P-6 12/200 20. A (//C/D TOTAL Rs. 3 | 2

New Delhi

Dated: 5-41-07

Advocate for the Petitioner (s)/Respondent(s)
Appellants(s)/Caveator/Intervenor

972

| Sri K.K. Biswas, | • |
|--|--|
| Advocate. | |
| Central Administration Tribunal, | |
| Guwahati. | |
| | • |
| To: | |
| Sri B. U. Ahned, | |
| Advocate, | |
| CAT/Guwahati. | , |
| • | |
| Dear Sir, | |
| CP. Nº 3 05 2007_ | in |
| Sub: O.A, No 28 of 26 | 00.6 |
| Sub: O.A. No. 28 of 2007 Sub: O.A. No. 28 of 20 Sub: Exone Bala Nath A | pplicant/Ptitioner |
| VS. | |
| Union of India and Qrs | uder rade perior and a transport and and and and |
| Respondents/Opposite Parties. | |
| | |
| Kindly acknowledge receipt of the enc | closed "Service Copy" for the |
| Applicant / Pelis Advocate of the Respondents/Opposite Part | renes iles. |
| | |
| With thanks, | |
| | Yours faithfully, |
| | Den Sieva |
| Dated 13 4 200.7 | (K.K. Biswas) |
| 30 / | Advocate, |
| | CAT/Guwahati. |
| | |

From:

| | FIORI. |
|---|--|
| | Sri K.K. Biswas, |
| | Advocate. |
| | Central Administration Tribunal, |
| | Guwahati. |
| | |
| | To: |
| | Mr. M.B.U. Ahmed |
| , | Advocate, |
| | |
| | <u>CAT/Guwahati</u> . |
| | |
| | Dear Sir, |
| | CPN2 3 of 2007 in |
| | Sub: O.A. No28 of 200.6 |
| | CP. No. 3 of 2007 —in Sub: O.A. No. 28 of 2006 Surt. Erone Bala Nalu Applicant/Ptitioner |
| , | VS. |
| | • |
| | Union of India and Qrs |
| | Respondents/Opposite Parties. |
| | |
| | Kindly acknowledge receipt of the englosed "Service Copy" for the |
| | Advocate of the Respondents/Opposite Parties. |
| | Advocate of the Acspondond opposite varies. |

With thanks,

Dated 13 4 - 200.7

Yours faithfully,

(K.K. Biswas)

Advocate,

CAT/Guwahati.

Reversed the 4.50 5



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH.

Contempt Petition No. 3 of 2007 (OA No. 28 of 2006)

Smt Eroni Bala Nath Petitioner

Shi A. K. Jain. L. alhin. Respondent/Contemner 1/We SHEI A- W. JAIN J. M. (cm) of the Northeast Frontier Railway Administration, do hereby appoint and authorize Shri K: K. BISWED to appear, act, apply, plead in and prosecute the above described to file and take back documents, to accept processes of the court to appoint and instruct Counsel, Advocate, Pleader to withdraw and deposit moneys and generally to represent the undersigned in the above described _ c . c . p No . 2/07 and to do all things incidental to such appearing, applying, pleading and prosecuting for the undersigned SUBJECT NEVERTHELESS to the condition that unless express authority in that behalf as previously been obtained from the undersigned, the Govt. Pleader or any Counsel, Advocate or Pleader appointed by him shall not or withdraw from or abandon wholly or partly the against all or any of the opposite withdraw parties or enter into any agreement settlement or compromise whereby the case is/ are wholly or partly adjusted or refer all or any matter or matters arising or in dispute therein to arbitration PROVIDED THAT in exceptional circumstances when there is not sufficient time to consult such appropriate Officer of the Govt. of India and an omission to settle or compromise should be definitely prejudicial to the interest of the opposite parties the said Advocate/Pleader/Counsel may enter into any agreement, settlement or compromise thereby the Civil Rule/proceedings is/ are wholly or partly adjusted and in every such case the said Advocate/Pleader/ Counsel shall record and communicate forthwith to the undersigned the special reasons for entering into the agreement, settlement or compromise. I/ We, hereby agree to ratify all acts done by the aforesaid Shri in pursuance of this authority. K. K. Briswas

IN WITNESS WHEREOF these presents are duly executed on this _______ day of ________ 2007.

General Manager,
N. F. Railway (Construction)
Maligaon, Gauhati-781011.

Accepted.

Nelson a

Nailway Counsel

09-05-2007

विन्द्रीय प्रशास्त्रीतम् आध्यारः Central Administrative Tribunal 25 []]] 2007 गुवाहाटी न्यायपीठ Guwahati Bench

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH : GUWAHATI

C. P. No. 3 of 2007

in OA No. 28 of 2006

Srimati Eroni Bala NathPetitioner / Applicant

- Vs --

Soi M. Dharcualingaun, Chief Personnel offices, N. F. Railway, Maligaon & Others....

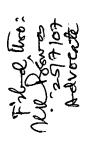
Contemnors/Respondents

IN THE MATTER OF:

Rejoinder to the Written Statement
Submitted by the Contemnors /
Respondents.

. That on receipt of the copy of the order in OA No. 28 of 2006 passed by this Hon'ble Tribunal on 01. 08. 2006 the Contemnors/Respondents on perusal of the Railway Rules felt that there were grounds for filing Appeal and that was why a Petition under No. WP (C)/5927 of 06 was Filed in the Hon'ble Gauhati High Court albeit the said Appeal was dismissed by Hon'ble High Court.

Contd.. p/2.. 2. That it is



- 2. That it is stated that the Contemnors/Respondents in their Written Statement dated 13. 4. 07 humbly submitted that after the dismissal of the Writ Petition in the Gauhati High Court the Contemnors/Respondents filed SLP under No. SLP (C)/10170 in the Hon'ble Supreme Court in accordance with the advice & opinion of the Ministry of Law & Justice, and the learned Additional Solicitor General, Govt. of India.
- 3. That it is submitted that the Hon'ble Apex Court on 14. 5. 2007 without going into the Law-points dismissed the above SLP.

 And the Telephonic / Fax message of the above dismissal was submitted by the Contemnors / Respondents in their earlier submissions before this Hon'ble Tribunal.
- 4. That it is submitted that on receipt of the news of the above SLP's dismissal the Contemnors/Respondents took all necessary steps for immediate compliance of this Hon'ble Tribunal's order passed in the above O.A.
- 5. That it is submitted that the Contemnors/Respondents deputed one special messenger to contact the Applicant at her home to obtain her recent photographs and signatures in the necessary papers for her granting Family Pension as ordered by this Hon'ble Tribunal in the above O.A.

Contd... p/3. 6. That it is

6. That it is submitted that after observing all necessary formalities and following the prevailing System & Rules the Family Pension was granted to the Applicant & a Pension Payment Order under No. PNO/PN/0106070061 (F) dated 19. 07. 2007 issued advising all concerned for release of the Pension to the Applicant forthwith.

A photocopy of the above PPO is annexed as ANNEXURE - 1.

- 7. That in re-iterating the earlier submissions under paras-8 & 9 of the Written Statement the Contemnors/Respondents further submit that the delay in compliance of this Hon'ble Tribunal's order in the above O.A. was beyond the control of the Contemnors / Respondents and not at all deliberate and intentional and the Contemnors / Respondents have got and also shall have due respect and regards to this Hon'ble Tribunal and its order.
- 8. That with suave submission it is stated that in view of the compliance of this Hon'ble Tribunal's Order passed in the above O.A. mentioned under paras 5 & 6 above it is prayed that the Hon'ble Tribunal may be pleased to drop the Contempt proceedings and close the Contempt Petition Thereof.

The inconveniences caused are, however, regretted.

Contd. p/4.. VERIFICATION

VERIFICATION

I, ...M. ...DHARMALINGAAM ... son of ...P. MUTHUSAMY RAJA (Late) aged about .53. years, by profession ...Chirt. Remonal officer.

Northeast Frontier Railway, Maligaon, Guwahati –781011, do hereby solemnly affirm and verify that the contents of the statements mentioned under paras 1 to 6 are derived from the records and true to the best of my knowledge, information and belief and the statements under 7 to 8 paras are my respectful and humble submission before this Hon'ble Tribunal and I have not suppressed any material facts.

AND I sign this verification on this 245 day of July/2007.

Place: Maligaon

Date: 4.7.2007

1 Arment

Signature of the Contemnor above named

Chief Personnel Officer N.F. Ratwey, Maligaon Guwahati-11

To

The Registrar, Central Administrative Tribunal, G U W A H A T I

NORTHEAST FRONTIER RAILWAY पूर्वोत्तर सीमा रेलवे
Office of the F. A & Chief Accounts Officer वित्त सालाहकार एवं मुख्य लेखा अधिकारी का कार्यालय
Maligaon, Guwahati-11 मालिगाँव, गुवाहारी-11
पावती देय सहित निबंधित Registered with A/D

| | पावती देय सहित निबंधित Registered with A/D | 19 27 | 2 AOT | | |
|---------------|--|---|---|---|-------|
| -i- 169 m | 9 No. PNOPN/ 0106070061 (F) | Dated: 19 - 07- | $\sim \sim T$. | | |
| | 1 NO. FROM 151000 / 0 = 0 . (.) | | | • | |
| ावा में / Te | A Company (1 int. Dequal Bank) | | | | |
| चधक/ 🎵 | ne Manager (179= 31191/Link Branch Bank) Bank of India Gunahati Panbazan RO Gunahahari 781001. Assam | | • | | |
| Sign | P.O. Gurahati-781001. Assam | • | | | |
| होदय/Sir. | २०, ८, ८८०७:८०४१ ^ / 87 ०० र . / المحافظة को दो प्रति पंदानभोगी को नमूना हस्ताक्षर (प्रपत्र-10), पदनाम चित्र (प्रपत्र-11) परिचार पेदान ह | हा अग्रिम स्नीकृति साधन-पत्र, पेंशनभोगी की मृत्यु हो. | , | • | |
| र्भ फ | टो को दो प्रति पंडानभोगो को नमूना हस्ताद्धर (प्रपत्र-10), प्यक्षाम रचल (क्रन्त 17) सरकार के बकाया के भुगनान के ळियं नामजदगी के साध श्री/श्रीमती | <i>t</i> f | 5 . | • | |
| ताने पर पंडान | के बकाया के भुगतान के लिये नामजदगी के साथ श्री/श्रीमती स्थित आप की भुगतान शाया। (खाता सं |) वृार दिनांक | . , | • | |
| | | | | | |
| | से प्रतिमाह उसके बचत बैंक/चालू खाता में पेंशन | िक्र गंजा वैद्यान प्राप्तान आतेल सं पी ई एंन/ | 1.5 | | |
| | | | | | |
| | ्रसंचितारक का हिस्सा और पैंड ह का विनिमत मुल्य | निर्मागी का हिस्सा दोना / अंद्रावत वर खे दूर | | •* | |
| •••• | र, का विनिमत मुत्य | रं. की राशि को भी उसके क्वत वैके खाता में जमाकर | | | |
| | ्र के अंदर्भ के निर्माण के साथ के राज के राज के राज के साथ है। साथ की साथ से साथ से साथ पर से साथ से साथ से सा | भूक वन पान | • | | |
| ार्या जाप्।। | सिय पर राहत बहोतरी को राशि मूळ पेंशन | रु. मात्र को राशि पर स्बोकार्य है। | • |) | |
| | | | S | | |
| i a | in forwarding herewith pension payment order to Frank Bolo Ball | 11. Manaly Ram Noth Mong with | h | | |
| | | | | | |
| | | | | • | |
| | | | | | |
| | | | | • • | |
| Plus 1 | With admissible from time to have | 17-8-172dper monum | H. | | |
| (| B./Current account through your paying branch at .SBI/Sanding. | . (A/c No. L = 2.7.8.7) An amount of | of ' | • • | |
| | | | | | |
| | - Chill instruction | ingition business | , | | |
| (Rupecs | d shall be reduced from his original pension and the total amount of pensi | on with relief payable after commutation | is : | | |
| commute | d shall be reduced from his original pension and the total amount of pension |) w.c.f. the date of payment. | | | |
| Rs | (Rupees | 70 and R. 1275/2 | 50% D.P. 01- | | |
| R | elief as increased from time to time is admissible on original pension of its. 3 | only D. Rollet C | hart is . | | |
| | as VI 1976 L. in also a down S81 bla. Goldan William Milliam | State of the state of | | | |
| 1 | closed with The P.P.O. Booklet for your rea | dy reference. | | | |
| ioo in | crosed with the title to be the | / : | · • • • • • • • • • • • • • • • • • • • | W - / | |
| | | · | \wedge | r illud | |
| ก่องสมาที | की मृत्यु होने को दशा में परिवार पेंशन का विवरण : | | 111 | Wh / | |
| Detaile | of family Pension in case of death pensioner: | • | · \ \ \ \ \ \ | () | |
| क्या - भी | श्रीमती Name Shri/Smti. : | 0.74 0.74 0.11 | , | | |
| | clationship: | भवत्रीय Yours faithfully | | 11/1/1/2 | 1 |
| | शन की दर Rate of family Pension : | | | / Con | 'n, j |
| 1) वधित | Enhanced Rs. /5 | | Asstt. Person | al Maliguon Way, Maliguon Wahati-781011 | |
| . 2) 77777 | 7 Normal Re /5 | 100.213 | estt. Person | Maliguon | |
| विवरण दे | दान भुगतान आदेश में ही दिये गये हैं Details are embodied in the PRO itself | For Designated FA & CAO/I | ASSTER Rail | way, Wandle wahati-781011 | |
| क्रवया प | बती दें Kindly acknowledge receipt. | N. F. Railway, Maligaon | N. F. Gus | yahati-10- | |
| संलग्रशी | ट एवं दो फोटो Enclosheets & 2 photographs. | कृत पदनागित वित सलाहकार पर | | | |
| | t - 'A t C | मुख्य लेखा अधिकारी/पेशन | • | | |
| 1 . | मुख्य कामिक अधिकारी, बजर पू. सी. रेलवे/मालिगावँ CPO/Budget/N. F. Rly/ Maligat | \\प्रियोग मा जिल्हा मालिगावें | | | |
| | Em/Con/Maligaon भी/भीमती Shrismi. Evoni bala Naik, 1411! Rambur, | 4 114. d' 41. (604; 41.10) | 1 . A. 1100 am. | | |
| 2. | 3m/Con/Mangrom | Co Southon Disti Bang | ock, 1353 am. | | |
| _ | Diane sursui Eveni bala Nalk, Mr. Kampur, | 1.0. 25.00 | • | | |
| 3. | MINSHINE SHIPSHINE | a) VIAISha requested to annear before the | ving ' | | |
| | उनसे अनुरोध है कि वे शाला प्रवंधक से स्चना प्राप्त होने पर वैंक की भुगतान शाला में उपस्थित | et Meyane reducated to appoint service be | ,···· <i>u</i> | • | |
| | branch of the Bank on receipt of advance from the Branch Manager. | ा के अनुसार होंद्राचारोही की क्रिक्ट करें और उसके | बचत | • | |
| 4. | शास्ता प्रबंधकको सूचनाथ । उनस अनुराध है कि व इस बप्राण करते उन्हें | for information. He is requested to a | dvisc | | |
| | वैक/चाल् ह्यांता में पेशन या आसवन गरे Branch manager. के. 107. कि. 100. Sec. 11. | r S.B./Current Account. He is requested al | so to | | |
| | pensioner in terms of para 8.2 (1) of the scheme and create justice. | | | | |
| | handover the PPO of pensioner's portion to pensioner | 10,00 | | | |
| 5. | | / \ ' | • | | |
| | ra & cao. | हते वित्त रालादकार एवं गुख्य लेखा अधिकारी/पेंशन | | • | |
| | · | For F. A. & Chief Accounts Officer/Pen | ÷ | | |
| N. | Alle hid | मी, रेक्टरे, मालियार्गे N. F. Railway, Maligae | on o | | |
| | Man | 10 1 | i | | |
| | | | | | |